

Central Administrative Tribunal  
Lucknow Bench

Cause Title O.A 138/89 of 1993

Name of the Parties

Sunil Kaul

Applicant

V. e. r. s u. s

Union of India

Respondents

Part A . . B.C

Sl. No.

Description of documents

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~~R54 R89~~

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~~290~~

~~Sur~~  
~~24/6/91~~

~~Certified~~  
Certified that no further actions is required to be taken and that  
the case is fit for assignment to the record room (S)  
the case is fit for assignment to the record room (S)

File R.F.C destroyed at 09-5-12

Check on File R.F.C  
09/1/12

*Raj*

Hon' Mr. Justice K. Nath, V.C.

Hon' Mr. K.J. Raman, A.M.

4/7/89

Issue notice to Op.Ps. to show cause why the petition be not admitted, in particular they will indicate whether or not the applicant has been selected for the post of Cameraman Grade II, as a result of test/interview held on 11-3-87. List this case for admission on 9-8-89.

(R)  
A.M.

R  
V.C.

OR  
Notice issued  
Jy  
11-7-89

(sns)

OR  
Notices were issued to respondents through sped post on 11-7-89. Neither reply nor any undelivered notice has been return case so far.

One letter has been received from Doordarshan on 10-10-89 submitted for action.

Hon' Mr. D.K. Agrawal, J.M.

9/8/89

None is present for the applicant.

Dr. Dinesh Chandra, Learned counsel for respondents is present.

The facts as to why the applicant was not selected, has been detailed out in a letter dated 3/8/89 received from the Office of Directorate General, Doordarshan, Mandi House, New Delhi. In view of the facts stated in aforesaid letter, it appears that the applicant has no prima facie case, particularly, because the cause of action which accrued at New Delhi. However, put up before Bench for appropriate orders on 13-10-1989.

(R)  
J.M.

(sns)

13-X-89

No setting. Adj. to 20-X-89.

None is present.

h  
10/2

OR

Case is submitted for order

L  
10/2

130/1991

(P)

-2-

20.3.90

(8)

No sitting adj to 10.9.90.

(9)

18.9.90 No sitting adj to 29.10.90.

(P)

29.10.90

(10)

No sitting adj to 4.12.90.

(P)

4.12.90

No sitting adj to 11.2.91.

11

No sitting adj to 9.4.91.

(P)

9.4.91

No sitting adj to 23.4.91.

(P)

OR  
CA/RA have been  
exchanged

S.F.Y.S

23/4/91

(14)

23.4.1991

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.

(P)

The applicant in person. Sri D. Chandra for the respondents. On the request of the counsel for the respondents the case is adjourned to 21.8.1991 for hearing.

A.M.

(P)  
J.M.

(n.u.)

(15)

21.8.91

No sitting adj to 24.10.91

(P)

138

OA 138/83

5.8.82

From Mr Justice V. C. Sivarao, VC  
To Mr K. Stagg, AM

ML 672/82 is an application for  
clarification of the order in which the  
applicant prays that the word 'may'  
be substituted. The word 'may' has  
also been used in the relief clause,  
hence we have also used the  
word 'may'. The word 'may' does  
not mean that the respondent  
will not comply the order.

With the above observations  
the application stands disposed

of

LS

VC

B  
AM

Q

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ( ALLAHABAD BENCH ), ALLAHABAD .

D.A.NO.  
T.A.NO.

1381/89

OF 199

Date of decision :

25-6-92

.....Sunil Raul.....Petitioner  
.....Sri S.P. Shukla.....Advocate for the Petitioner.

Versus

.....The Union of India & others.....Respondent

.....Sri S.P. Shukla.....Advocate for the Respondent (s).

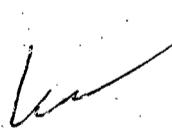
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CORAM:-

The Hon'ble Mr. Justice U. S. Bhave / V. C.

The Hon'ble Mr. K. Abayya - A. M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

  
Signature

THE CENTRAL ADMINISTRATIVE TRIBUNAL - LUCKNOW BENCH LUCKNOW.

D.A. No. 138 of 1989.

Sunil Kaul..... Applicant.

Versus

The Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava- V.C.  
Hon'ble Mr. K. Obayya - A.M.

(Hon'ble Mr. Justice U.C. Srivastava-V.C.)

Despite interview and selection, the applicant failed to get an appointment for the post of Cameraman Grade-2 in Doordarshan. The applicant approached this tribunal. It appears that Doordarshan D.P. no. 2 advertised as many as 133 post of Cameraman Grade-II in September/October, 1986. Certain Education qualification and experience were also provided. The applicant did not possess the essential qualifications, but in view of the fact that he had filed the certificate of experience in the branch, the educational qualifications i.e. holding a degree or diploma from a recognized organization. The degree and diploma from a recognized institute in his case was relaxed and the applicant was also interviewed. While the process was still being finalized, complaints were received regarding a certificate produced by the applicant. An enquiry was made by the authorities concerned and first it was reported that the company M/S Panther Films which had issued a certificate was not traced. Later on again fresh enquiry was made and then according to the respondent it was traced out, but the certificate issued, were not found to be satisfactory, beyond this the respondents have not stated that there is no law. The applicant filed certain documents and one of the documents which has been filed by him as Annexure -4 is that Producer Director in his response to the query made, wrote to the Dy. Director, Administration who confirmed that the certificate filed by him is genuine and issued by the firm and thereafter he also wrote a letter to the applicant on 9.3.1988 telling him that those who came to make an enquiry went back satisfied.

2. These facts states that the Panther Company existed and the Company did issue a certificate. The respondents should have

come out clearly as to why the certificate issued by the Company was un-satisfactory. When essential conditions were relaxed and he was allowed to participate in the interview on the basis of experience certificate. If they were not satisfied and the application assertion was that the certificates were genuine, he should have been associated with the enquiry when concluded and the matter should have been decided on the basis of ~~ex parte~~ <sup>not</sup> enquiry. Accordingly this application is allowed to the extent that the respondents are directed to make an enquiry again regarding the experience certificate of the applicant associating him with the same within a period of two months from the date of communication of this order and in case the certificates are found genuine they may consider him for the employment.

*Abhengal*  
Member (A)

Dt: June 25, 1992.  
(DPS)

*LL*  
Vice Chairman.

filed on 13.6.89

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE LUCKNOW

Registration No. 138 of 1989 (L)

Sunil Kaul son of Sri D.N. Kaul, Resident of  
C-17, C.S.I.R. Colony, Niralanagar, Lucknow.

.... Petitioner

Versus

1. Union of India, through Secretary, Ministry of Information and Broad casting, New Delhi
2. Director General, Doordarshan, Mandi House, New Delhi.

... Respondents

INDEX

S.No.	Contents	Annexure Numbers	Pages.
-------	----------	---------------------	--------

1.	Application		1 to 8
2.	Wakalatnama		

9

Dated,  
June, 13 1989.

*S.P. Shukla*  
( S.P. Shukla )  
Advocate,  
Counsel for the Petitioner

filed today Notice for.

4/7/89

*S. P. Shukla  
Advocate, S. P. Shukla  
AR*

DK

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD

LUCKNOW CIRCLE LUCKNOW

Registration No. 138 of 1989 (2)

Sunil Kaul son of Sri D.N.Kaul, Resident of  
C-17, C.S.I.R. Colony, Nirala Nagar, Lucknow.

.... Appellant

V E R S U S

1. Union of India through Secretary, Ministry of Information and Broadcasting, New Delhi.
2. Director General, Doordarshan, Mandi House, New Delhi.

.... Respondents.

PETITION U/S 19 OF THE ADMINISTRATIVE  
TRIBUNAL ACT ~~XXX~~ 1985

DETAILS OF THE APPLICATION

1. Particulars of the order against which the application is made.

(i) Order No.	Nil
(ii) Date	Nil
(iii) Passed by	Nil
(iv) Subject in Brief	Nil

*Sunil Kaul*

office of the O.P. No. 3 to M/S Panther Films, requiring the said Firm to intimate whether the certificate produced by the petitioner during the selection, claiming the same to have been issued by the said Firm, were genuine. M/S Panther Films by the return of post, confirmed about the genuineness of all the certificates produced by the petitioner. A copy of the letter written by M/S Panther Films in this regard is being filed as Annexure-4 to this petition.

(viii) M/S Panther Films intimated as late as 9-3-1988 to the petitioner that some Officers from the office of O.P. No. 3 had gone to the office of M/S Panther Films to verify the Certificates once again and Sri Mike Pandey, the Producer/ Director and Proprietor of the Firm, satisfied these officers about the genuineness of the certificates and the vast experience as the Cameraman as claimed by the petitioner. A copy of the letter dated 9-3-1988 sent by Panther Films to the petitioner is being filed as Annexure-5 to this petition.

(ix) That the petitioner became hopeful that after these verifications about the experience of Cameraman, the O.P. No. 3 would send the Appointment letter. However, when the petitioner found that the Appointment letter was not forthcoming by a letter dated 16-5-1988, a copy of which is being filed as Annexure-6 to this petition followed by the letter dated 11-6-1988 and 26-8-88 copies of which are filed as Annexure 7 & 8 to

this petition, requested the O.P.No. 3 for issuing the appointment letter to the petitioner. Howver, the O.P. No. 3 has been keeping a studies silence on these repeated requests of the petitioner.

(X) That while the petitioner has been still waiting for his appointment letter, one Mr. Puran Chandra Joshi who had appeared in the test/Interview in the same batch as the petitioner was ultimately given appointment letter in the month of October, 1988 and is at present working as Cameraman, Grade II in Gorakhpur Centre of Doordarshan.

(XI) XXXX It may be submitted that Sri Joshi has shown his experience of some what less than 3 years that too with M/S Acquaries Films, on enquiry, which was not even found existing on the address given, during the verification of the officials of O.P. No. 3. Various other persons having lesser experience and expertise than the petitioner, have been appointed and are working as Cameraman in Grade II in various Doordarshan Kendra of the country.

(XII) That there was no reason for withholding the appointment letter of the petitioner atleast after verifying the genuinness, experience, and other particulars of the petitioner. Since the O.P. No. 2 has not cared even to know ledge the receipt of the letter sent by the petitioner much less given replies there to, the petitioner has no remedy left for redressal of his grievance, except filing this humble petition.

Sumil Kaur.

JK

It may be submitted that the date of birth of the petitioner is 20-9-1956. Accordingly he has now become overage for any Government service. It may also be submitted that the petitioner is entitled to get an appointment against one of the posts still lying vacant out of 133 posts as advertised by the O.P. No. 2. Hence this humble petition is filed amongst other grounds :-

GROUND FOR RELIEF WITH LEGAL provisions

- (i) Because the petitioner was fully qualified and eligible to the appointment for the post in question and had duly applied for the same.
- (ii) Because the petitioner was duly selected for the post of Cameraman Grade II which is evident from the fact that necessary enquiry about his antecedents and experience were made from M/S Panther Films.
- (iii) Because in such verification, the certificate submitted by the petitioner were found genuine and his experience was found in order and up to the mark.
- (iv) Because at any rate, persons having lesser qualification and incredible or no experience was selected for the post and given appointment and therefore there was no question of the petitioner being omitted from the Appointment.
- (v) Because the opposite parties have committed a patent error in not even disposing off the writ petition of the petitioner.

Suril Kaul

**6. DETAILS OF REMEDIES EXHAUSSEED**

The applicant has not exhausted any alternative remedy except making representations mentioned in the body of the petition which has not been disposed off by the Respondent so far.

As a matter of fact no alternative remedy is such matters.

**7. Matters Previously Filed or Pending With any Other Court.**

The applicant declares that the matter involved in the present petition is not pending before any Court of Law nor any other Bench of this Tribunal.

**8. RELIEF ( s ) SOUGHT.**

In view of the facts mentioned herein above, the petitioner prays for the following reliefs:

(a) The respondent may be directed to issue necessary orders appointing the petitioner as Cameraman Grade II in Doordarshan and post him to some centre with all the benefits of the post.

(b) Any other direction as is deemed proper and justified, the petition may be allowed with cost.

**9. Interim Relief Order if any Prayed For :**

Pending the final decision of this petition, the Respondent may be directed to issue necessary orders appointing the petitioner on the post of Cameraman ( Grade II. ) as also the orders posting him in some Doordarshan Kendra with all benefits of the case.

Sumit Kaul

**10. Particulars of Bank Draft/Postal Order  
in respect of the application fee.**

1. Name of the Bank on which Drawn
2. Demand Draft No.

Or

No. of Indian Postal Order : DD 834490  
4

3. Name of the Issuing Post Office: Head Post  
Office,  
Aminabad  
Lucknow.

4. Date of Issue of Postal Order : 10-5-89
5. Post Office at which Payable

**11. Details of Index**

An index in duplicate containing the  
details of the documents to be relied upon is  
enclosed.

**12. List of Enclosures.**

As per Index.

VERIFICATION

I, Sunil Kaul, (petitioner) certify that  
the particulars given above are true to the best  
of my information and belief and that I am not  
aware of any facts which would render undesirable  
the registration of the said.....  
(name) as a clerl.

Dated, 13. 6. 89

*Sunil Kaul*  
Signature.

To,

The Registrar,  
Central Administrative Tribunal,  
Lucknow Circle,  
Lucknow.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH AT ALLAHABAD  
LUCKNOW CIRCLE LUCKNOW

Registration No. 138 of 1989 (L)

Sunil Kaul son of Sri D.N.Kaul, Resident of  
C-17, C.S.I.R. Colony, Niralanagar, Lucknow.

.... Petitioner

Versus

1. Union of India through Secretary, Ministry of  
Information and Broadcasting New Delhi

2. Director General, Doordarshan, Mandi House  
New Delhi

.... Respondents

I n d e x

S.NO.	Contents	Annexure Numbers	Pages
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2.	Interview letter	2	2
3.	Letter dated 2-9-87 of O.P. No. 3 to M/S Panther Films	3	3
4.	Letter of M/S Panther Films	4	4
5.	Letter dated 9-3-88 of M/S Panther Films to Petitioner	5	5
6.	Letter dated 16-5-88 of the Petitioner	6	6
7.	Letter dated 11-6-88 of the petitioner	7	7
8.	Letter dated 26-8-88 of the petitioner	8	8

Dated, Lucknow :  
June 13, 1989.

*S.P.Shukla*  
( S.P.Shukla )  
Advocate  
Counsel for the petitioner

Before The Central Administrative Tribunal - Additional Bench Allahabad  
Lucknow Circle Sessions  
Registration No. - - - of 2989

①

# Panther Films

Sunil Kaul  
vs.

Union of India & Others

Ann-1

R/S

TO WHOM IT MAY CONCERN

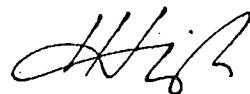
Date - April 1986

This is to certify that Mr. Sunil Kaul S/O Shri D.N. Kaul resident of 36 Nirala Nagar, Faizabad Road, Lucknow has worked with us in the capacity of a Cameraman from January 1980 to March 1985. His work has been always imaginative and he is a versatile Cameraperson. During his stint with us he also handled 3 documentaries of  $\frac{1}{2}$  hr. duration independently.

His experience ranges from use of 16mm film Cameras to Umatic ENG Porta Packs.

His conduct has always been exemplary and he is an honest and sincere worker.

He is leaving us in search of better prospects. We wish him luck and all the success in his venture.



(Harjeet Singh)

Sunil Kaul

True copy attested  
R. P. Singh  
R. P. Singh  
Adv.

Before the Central Administrative Tribunal Additional Bench Allahabad (2)  
Lucknow Circle Lucknow

Registration No. 1989

BY REGISTERED A/D

Sunil Kaul

VS

Union of India & others

GOVERNMENT OF INDIA  
DIRECTORATE GENERAL: DOORDARSHAN  
MANDI HOUSE: NEW DELHI

Ann-2

No. 32/4/86-SI (Vol. II)

To,

67. SUNIL KAUL  
C-17  
C.S.I.R. COLONY  
NIRALA NAGAR,  
LUCKNOW- 7

Copernicus Marg,

New Delhi, the

Feb '87.

SUBJECT:- Interview for the post of Cameraman Grade II (Staff Artists),

\*\*\*\*\*

With reference your application for the post of Cameraman Grade II, you are requested to appear for interview/ Camera Test for the said post on 11th March 1987 at 9.00 A.M. in the Directorate General: Doordarshan, Mandi House, Copernicus Marg, New Delhi- 110001.

2. This interview/Camera Test call is subject to your production of original certificates/documents in support of prescribed qualifications, experience and age limit. You are, therefore, requested to bring original certificate/documents in proof of qualifications, age, experience, and caste (in case of SC/ST candidate) at the time of interview.

3. It may please be borne in mind that in case you are not able to produce original certificate of Matriculation Examination or its equivalent in proof of age and qualifications i.e. Degree/Diploma in Cinematography tec. from a recognised Institute experience and caste certificates etc. you will not be allowed to face /appear in interview/Test.

4. It may also be noted that in the event of your selection, you are liable to be posted to any of the Doordarshan Kendras in India or any other Kendra which may come up hereafter.

5. No TA/DA will be admissible except for candidates belonging to SC/ST communities.

(G.P. BHATTI)

DY. DIRECTOR OF ADMN.

TEL: No. 388110.

Sunil Kaul

True Copy Attested  
R.P. Shrivastava  
R.P. Shrivastava  
R.P. Shrivastava  
R.P. Shrivastava

Before the Central Administrative Tribunal additional Bench Allahabad  
Lucknow circle Lucknow Registration No. --- 0998, Regd. No. 12-

3

GOVERNMENT OF INDIA

DIRECTORATE GENERAL : DORDARJI  
H. N.C.I. HOUSE : NEW DELHI

Seni Kand

Union of Indians

Ann-3

5. 32(4) 2/86-51

Dated the 12<sup>th</sup> instant, 37

Dear sir,

I am enclosing herewith a copy of the certificate stated to have been awarded by you to the following candidate of having worked with you as Assistant Cameramen etc. It may please be intimated after verifying your record etc, that the certificate attached is genuine and issued by you or otherwise. I shall be grateful if you could kindly have this information sent to us immediately latest by 5th October, 1967 so as to enable us to decide his case for appointment to the post of Cameraman Grade II in Doordarshan.

Name of the Candidate

### Small Kewl

With regards,

Yours faithfully,

Enc: AS n/a, v/a

Figural

By Director of Admin.

To

PASTIMER FILMS,  
11-2 RAM KISHORE ROAD,  
CIVIL LINES  
DELHI-110054

Sam'l Hause

True copy attested  
R. P. Shultz  
R. P. Shultz  
Adm

-13-  
Before the Central Administrative Tribunal, additional Bench Allahabad  
Lucknow Circle Lucknow  
Registration No. — of 1989

# Panther Films

Sunil Kaul  
VS  
Union of India Letters

Ann-4



To

Shri G.P.Bhatti,  
Dy. Director of Administration,  
Government of India,  
Directorate General: Doordarshan,  
Mandi House,  
New Delhi-110001.

Dear Sir,

Kindly refer to your registered letter  
No. 32(4)2/86-SI dated-2.9.87 regarding certificate  
issued in favour of Shri Sunil Kaul S/O Shri D.N.Kaul  
resident of 36,Nirala Nagar,Lucknow.

It is confirm that the certificates by him  
is genuine and issued by the firm.

Yours faithfully,

S.K. Sharma

( S.K. Sharma)  
Producer - Director  
Partner

Sunil Kaul

Registration - - - of 289

# Panther Films

Sunil Kaul - - -

vs.

Union of India & others

Ann-5

AC

9/3/88



My dear Sunil,

Yesterday 2 officers came from Doordarshan to verify the certificate. I had spoken to Shiv — I was in the studio and spoke to the men myself — they went away satisfied.

It seems to be OK and in order now  
No need to worry — !

This is just to inform you of the latest developments.

With regards

+ lots of love

affly — Milind

Sunil Kaul

-15-

Bihar Central Administrative Tribunal additional Bench  
Lucknow circle Lucknow

Allahabad  
Lucknow

16th May 1988

6

To:  
The Additional Director General (Admin)  
Door darshan Kendra.

Mandi House.

New Delhi

Ann-6

120

Sir,

I had appeared for an interview for the Post of Cameraman Grade II <sup>11th March</sup> in ~~February~~ 1987, and understand that my name formed part of the panel of successful Candidates.

Since I have not received any official communication in this regard, I take this liberty of requesting that the outcome of my interview be kindly made known to me and I may kindly be forgiven for the inconvenience that I must be causing you by my request.

Thanking you.

Yours faithfully.

S. K. K.

Sunil Kaul

(SUNIL KAUL)  
C-17, C.S.I.R. COLONY  
Nirala Nagar  
Lucknow, U.P.  
PIN-226020

Before the Central Administrative Tribunal Additional Bench Allahabad

Lucknow Circle Lucknow Lucknow - 11th June 1988.

(7)

To, Director General.

Registration No. - 1083

Door No. 1083

Ann-7

821

Mandi House

New Delhi

Respected Sir,

I had appeared for an interview for the Post of Cameraman Gr. II in March 1987, and understand that my name formed part of the panel of successful candidates.

My first verification has been made in the month of Oct 1987, according to your letter No. 32(4) 2/86- SI dated 2.9.87, and second verification has been made in the month of March 1988.

Science. I have not received any official communication in this regard. I take this liberty of requesting that the outcome of my interview be kindly made known to me and I may kindly be forgiven for the inconvenience that I must be causing you by my request.

Thanking you

Yours faithfully

S. K. K.

(SUNIL KAUL)

C-12, C.S.I.R. COLONY  
NIRALANASAR  
LUCKNOW - U.P.  
226020

Sunil Kaul

To, A. D. S. (Admn) Sunil Kaul  
The, 78,  
Door Durshan Union of India & others  
Mansarovar  
N. Delhi

Ann-8

22

Respected Sir,

I had appeared for an interview for the post of Comptroller Ssn II on 11th March 1987, and understand that my name formed part of the panel of successful candidate.

My first verification has been made on the month of Oct 1987, according to your letter No. 32(4) 2486-SI dated 2.9.87, and second verification has been made in the month of March 1988, as firm has informed me by letter dated 9/3/88.

Before this letter I wrote one letter to you  
in the month of May 1988.

Science I have not received any official communication in this regard, I take this liberty of requesting again, that the outcome of my interview be kindly made known to me and I may kindly be forgiven for the inconvenience that I must be causing you by my request.

Thanking you

yours faithfully

Attached all

Duplicate papers.

S. wif.

( SUNIL KAUL )  
C-19, C.S.I.R. Colony  
Nirala Nagar.

1 kg.

Smile Mail

In the Central Administrative Tribunal at Allahabad,  
Circuit Bench, Lucknow

A23

Case No. 138 of 1989(L)

Sunil Kaul ..... Petitioner.

Versus.

Union of India & Others ..... Respondents.

Written Statement on Behalf of Respondents.

I, Vilayet Jafri aged about 53 years, son of Shri Iqbal Husain resident of Gulistan Colony, Lucknow do hereby solemnly affirm and state as under:-

1. That the deponent above named is the Director, Doordarshan Kendra, Lucknow and as such is fully conversant with the facts of the case deposed hereinafter.
2. That the deponent is competent to file this written statement on behalf of the Respondents.
3. That the deponent has gone through the petition and has understood the contents thereof.
- 3.(a) That in addition to the submission already made by the Director General, Doordarshan, Govt. of India, New Delhi, vide their letter No.2/29/89-SI dated 3.8.89 in the above case ( copy filed as Annexure R-I) following submission in reply to the contents of the application filed by the petitioner are hereby respectfully made.
4. That the contents of para 1 of the petition need no comments.

...2...

unstusf

-: 2 :-

5. That the contents of para 2 of the petition are not admitted. It is submitted that the subject matter involved in the present petition with regard to which the redressal is sought for is not within the jurisdiction of this Tribunal in as much as the cause of action had arisen in Delhi. Applications were invited by Directorate General, Doordarshan, Mandi House, New Delhi for 133 posts of Cameraman Grade-II. The interview and test were conducted in New Delhi on 11.3.86 by the Selection Committee and were later on approved by the Appointing Authority. Thus all the formalities of recruitment were gone through in New Delhi which does not fall within the jurisdiction of this Tribunal. <sup>also</sup> Letters of appointment were issued by the Directorate General, Doordarshan, New Delhi.

6. That in reply to the contents of para 3 of the petition it is stated that in view of what has been stated in para 5 above, the petition is not admissible.

7. That the contents of paras 4(i) to 4 (iv) of the petition needs no comments.

8. That in reply to the contents of para 5 of the petition it is stated that the qualifications prescribed for the post of Cameraman Grade-II as per advertisement were as under :-

Educational Qualifications : Essential

- i) Matriculation or its equivalent.
- ii) Degree/Diploma in Cinematography from a recognised Institute.

Desirables :-

3 years experience in Motion Picture photography

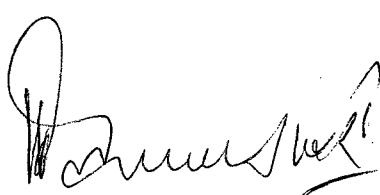
Age :-

2 years Between 21 & 30 years as on 1.7.1986.

(Qualifications relaxable if sufficient number of persons with requisite qualifications are not available.).

The applicant did not possess the essential qualifications but he was called for interview on the basis of a certificate of experience produced by him of having worked for a minimum of three years as a Cameraman in a firm.

9. That the contents of para 6 of the application are admitted.
10. That in reply to the contents of para 7 of the petition it is stated that though the applicant did not possess the essential qualifications of a diploma in Cinematography, he was called for interview on the basis of the experience certificate furnished by him. The genuineness and authenticity of the certificate as well as the standing and reputation of the firms awarding such experience certificate were verified for deciding the candidate to the post along with other candidates.
11. That with regard to the averments made in para 8 of the application, it is submitted that the verification of experience certificate of the applicant was made through Doordarshan Kendra, Delhi initially who reported that - "Cannot be traced, seems to be a private house". On receipt of the report, his case was reconsidered and it was decided to verify his certificate directly. A letter issued to M/s. Panther Films on 22nd September, 1987 was duly reported from the firm. The local enquiry more or less confirmed Delhi Kendra's findings. After considering the



whole matter, it was hold that the certificate was not satisfactory and hence he could not be considered eligible for selection. Verification of certificate and the intrinsic merit of the experience was made in every case. There were quite a few instances where on verification it was noted that the claims of experience are not substantiated.

12. That in reply to the contents of para 9 of the petition the submission made in para 11 above are reiterated. So far as the representations of the applicant are concerned, only the candidates who qualified in the Test and Interview conducted by the selection Committee and approved by the competent authority after verification of experience certificate etc. were offered appointments. The applicant did not figure in the above category of persons and hence could not be offered appointment.

13. That in reply to the contents of para 10 of the petition it is stated it is a matter of record and needs no comments.

14. That in reply to the contents of para 11 of the petition it is stated that Shri Puran Chand Joshi has been appointed on the basis of recommendations of the Selection Committee and the approval of the competent authority after duly verification <sup>of</sup> genuineness and correctness of experience certificate. There may be persons who have lesser experience than the applicant appointed as Cameraman Grade II as the candidates having 3 years experience in Motion Picture Photography were eligible to be called for interview whereas the applicant has given 5 years experience certificate which has not been found satisfactory rendering him ineligible for consideration for appointment.

*Dr. M. S. Joshi*

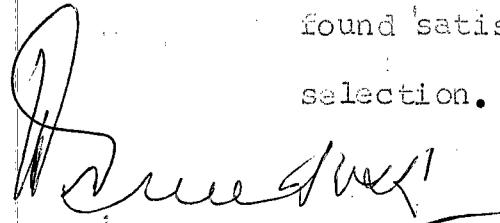
15. That with regard to para 12 of the Application, it is stated that it is not possible to give a reply to each and every communication. So far as the correctness and genuineness of the certificate of the applicant is concerned, on verification it was not found satisfactory and hence he could not be considered eligible for consideration for appointment. Rest of the contents need no comments.

16. That parawise comments on the "Grounds for relief" are submitted as under :-

(i) That as per advertisement the essential qualifications prescribed for appointment to the post of Cameraman Grade-II were as indicated against para 5 ~~above~~. It will be seen therefrom that the applicant was not fully qualified for the post as he ~~does~~ not possess the Degree/Diploma in Cinematography which <sup>was</sup> ~~is~~ an essential qualification. He was called on the basis of having experience in Motion Picture Photography. It is, therefore denied that the Applicant was fully qualified for the post.

(ii) That since the experience certificate on the basis of which the applicant was called for interview (despite his not possessing essential qualification of Diploma in Cinematography) had not been found satisfactory, he was not considered eligible for consideration for selection to the post of Cameraman Grade-II in Doordarshan.

(iii) That it is denied that the experience certificate submitted by the applicant had been found in order and upto the mark. On the other hand it had not been found satisfactory, rendering him ineligible for selection.

A handwritten signature in black ink, appearing to read "Suresh K." or a similar name.

(iv) That the averments contained in para (iv) of application are vague and without supported by any documents or proof and hence need no reply. It is, however, reiterated that applicant was not qualified for the ~~post~~ posts and he did not possess Diploma in Cinematography. He was called for interview/test, on the basis of his experience certificate which on enquiry had not been found suitable. He was, therefore, not eligible for selection and hence no question of offering appointment.

(v) That as already stated, ~~it~~ it was not necessary to send reply to each and every communication received in the office. Besides, the Applicant wanted to know about a matter which was of confidential nature and to which he was not authorised access, no reply was sent to him. Only such of the candidates who were selected with the approval of the competent authority were issued offer of appointments.

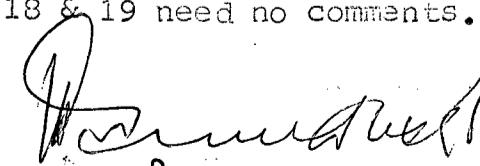
17. That the contents of para 14 & 15 of the petition need no comments.

18. That in view of the submissions made in the foregoing paragraphs, the averments made by the applicant are not tenable in fact and law and the applicant is not entitled <sup>to</sup> the relief prayed for in paras 16 & 17 of the petition. The petition lacks merit and is liable to be dismissed with cost.

19. That the contents of para 18 & 19 need no comments.

Lucknow;

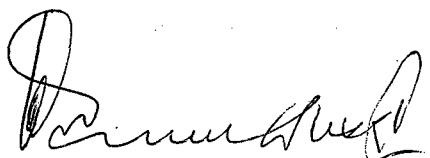
Dated :

  
RESPONDENT.  
RESONDENT.

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VERIFICATION

I, above named do hereby verify that the contents of para 1 to 19 of the above statement are true to my knowledge as per information gathered from the official record and that I have not concealed any material fact therefrom.

  
RESPONDANT

Place, Lucknow.

Dated. 19/12

ANVEX-VPZ - R-1

IMMEDIATE  
REGISTERED/AD

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GOVERNMENT OF INDIA  
DIRECTORATE GENERAL: DOORDARSHAN  
MANDI HOUSE: NEW DELHI

No. 2/29/89-SI

Dated: 3.8.1989.

To

The Deputy Registrar,  
in the Central Admn. Tribunal, Allahabad,  
Circuit Bench, Lucknow,  
Gandhi Bhawan, Opp. Residency,  
Lucknow - 226001.

Subject: OA No. 138 of 1989(L) filed by Shri Sunil  
Kaul, in CAT Bench at Lucknow.

With reference to your No. CAT/LKO/JUD/CB/1504  
dated 10.7.89 it is submitted that DG: Doordarshan had  
advertised 133 posts of Cameramen Grade II in Doordarshan  
in September/October, 1986. The last date for receipt  
of applications in the Directorate was 17th October,  
1986. As per Advertisement, copy attached for ready  
reference, the prescribed qualifications for the posts  
were as indicated below:

EDUCATIONAL QUALIFICATIONS: ESSENTIAL

- i) Matriculation or its equivalent
- ii) Diploma or Degree in Cinematography from a  
recognised Institute

DESIRABLE:

3 years experience in Motion Picture Photography.

AGE:

Between 21 and 30 years as on 1.7.1986 (Relaxable  
by 5 years in the case of SC/ST).

(Qualifications relaxable if sufficient No. of  
persons with requisite qualifications are not  
available)

.../-

The applicant also applied for the post. Although he does not possess the essential qualifications for the post, however, he was called for interview, in relaxation of essential qualifications, on the basis of the certificate of experience produced of having worked for more than 3 years as Cameraman in a private firm, he does not possess Degree/Diploma in Cinematography from a recognised Institute. The Interviews/Test etc. was conducted in March, 1987. While the selections were being finalised, complaints were received against the genuineness and the intrinsic merit of experience certificates produced by candidates called for interview/test. As the selections in the case of those candidates who did not possess the Degree/Diploma in Cinematography depended solely on the experience certificates produced, it was, therefore, decided to verify the genuineness of such certificates as well as status and standing of firm which issued such experience certificates to determine the eligibility of candidates called for interview/test on the basis of experience certificates. On enquiry made about the firm through the Director, Doordarshan Kendra, Delhi, it was reported "Cannot be traced. Seems to be a private house." On receipt of the report, his case was considered and it was decided to further verify the matter directly. After due enquiry the whole matter, it was held that the certificate was not satisfactory for our purposes.

.../-

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and hence he could not be considered eligible for selection to the post in question.

So far as the representations of the Applicant are concerned, only the candidates who qualified in the Test and Interview conducted by the Selection Committee and approved by the competent authority after verification of experience certificates etc., were intimated of their selection together with offer of appointment. Since the Applicant was not found eligible he did not figure in the above category of persons and hence could not be offered appointment. The proceedings of the Selection Committee, including results of Camera Test and Interview are, confidential and advisory in nature and require approval by the Appointing Authority. The Applicant is neither authorised to have access to it nor to know contents thereof and therefore, no reply was sent to the Applicant with reference to his representation.

In nut shell, the Applicant was not qualified for the post as he did not possess Degree/Diploma in Cinematography. He was called for interview/test in relaxation of recruitment rules on the basis of experience certificate produced by him. On detailed enquiry, the experience certificate of the Applicant was not found satisfactory rendering him ineligible for consideration for selection to the post of

.../-

- 4 -

Cameraman Grade II in Doordarshan.

In view of above position CAT, Lucknow  
is requested to dismiss the Application.

(P.S. RANGA)  
DY. DIRECTOR OF ADMN.

**DIRECTORATE GENERAL  
DOORDARSHAN**  
MANDI HOUSE : NEW DELHI

Applications are invited by Directorate General, Doordarshan, Mandi House, New Delhi from candidates for the post of Cameraman Grade II, Staff Artist for various Doordarshan Kendras except Doordarshan/Upgrada Doordarshan Kendra, New Delhi. The age as on 1.7.1986 must be within the prescribed age limit.

**CAMERAMAN GRADE II : 133 Posts**

(Reservation for SC/ST as per normal rules). The No. of vacancies are, however, subject to variation at the time of selection.

**EDUCATIONAL QUALIFICATIONS : ESSENTIAL :**

- (i) Matriculation or its equivalent.
- (ii) Diploma or Degree in Cinematography from a recognised Institute.

**DESIRABLE :**

3 years experience in Motion Picture Photography.

**AGE :**

Between 21 and 30 years as on 1.7.1986 (Relaxable by 5 years in the case of Scheduled Caste/Scheduled Tribe candidates)

**FEE SCALE :**

Rs. 550-26-750-EB-30-900 plus allowances as admissible to Doordarshan Staff Artists from time to time.

(Qualifications relaxable if sufficient No. of persons with requisite qualifications are not available).

**GENERAL INSTRUCTIONS :**

1. Places for holding of Tests/Interviews will be intimated later. Candidates called for Test/Interview (other than those belonging to reserve communities) will have to appear for Test/Interview at their own expenses. Scheduled Caste/Scheduled Tribe candidates will be paid TA as per Rules.

2. Persons already in Government service should apply through proper channel.

3. The last date for receipt of applications is 17th October, 1986. Applications received late, incomplete applications or those unaccompanied by attested copies of certificates and not received through proper channel will be rejected. Candidates applying through proper channel should ensure that applications routed through their employers are received by the due date.

4. Selected candidates, pending completion of necessary formalities will be engaged on a monthly renewable contract in the first instance. After completion of necessary formalities, they will be appointed either as Staff Artist in the prescribed fee scale on a long-term contract for a suitable period or as a Government servant as per conditions of service applicable to Government servants. Initial period of two years will be on probation.

5. Applications on plain paper in the following proforma with attested copies of supporting documents and particulars of relative if any, working under the Ministry of Information and Broadcasting or under any of its Media Units should reach the Deputy Director of Administration (Staff Section), Directorate General, Doordarshan Mandi House, Copernicus Marg, New Delhi-110001 latest by 17th October, 1986.

6. If at any time before or after the selection, it is noted that a candidate has willfully suppressed relevant information, his/her candidature is liable to be cancelled.

7. While calling candidate for Test/Interview, preference will be given to candidates having higher qualifications and greater experience.

8. Canvassing in any form will disqualify the candidate.

**PROFORMA**

**(RECRUITMENT OF STAFF ARTISTS, CAMERAMAN  
GRADE II IN DOORDARSHAN**

Attach recent passport  
size (5 X 7 cm)  
Photograph here

1. Full Name : (in BLOCK LETTERS)
2. Date of Birth : (attach photo/attested copy of certificate in proof of age)
3. Exact age as on 1.7.1986 — Years — Months — Days
4. Father's Name :
5. Postal Address : (with 3 self addressed envelope size 23 X 11 cms with Pin Code)
6. Permanent Address :
7. Post applied for : Cameraman Grade II
8. Whether departmental candidate, if so, state category of post and place of posting
9. Educational & Professional qualifications, experience etc if any, in Motion Picture Photography (attach photo/attested copies of certificates)

**THE KERALA MINERALS AND METALS LIMITED**

(A Government of Kerala Undertaking)

requires

**PROJECT MANAGER**

for its Mineral Separation Project in the scale of Rs. 1850-50-2350.

The candidate should be Post Graduate in Geology or Graduate in Electrical, Mechanical or Mining Engineering with a minimum of 14 years experience preferably in Mining and Mineral Dressing/ Separation, out of which 5 years should be in a senior managerial position.

**Emoluments :**

Besides basic pay in the above scale, Dearness Allowance, Provident Fund, Gratuity, House Rent Allowance, Leave Surrender Facility, Medical Reimbursement, Reimbursement of Conveyance Expenditure, etc. are admissible as per the rules applicable to similar employees of the Company. The present DA rate, which is variable, is Rs. 820/- p.m. and the amount of reimbursement of conveyance expenditure is upto a maximum of Rs. 200/- p.m. The total emoluments on the minimum of the scale including Dearness Allowance, House Rent Allowance and Reimbursement of Conveyance Expenditure is Rs. 3,055/- p.m.

Suitable candidates may be considered for contract appointment on appropriate terms for specific period.

**Age as on 1.1.1986:**

Not above 50 years, relaxable in the cases of SCs/STs/Backward Classes as per Company's rules. Age may be relaxed in favour of otherwise exceptionally good candidates.

**General :**

1. The stipulation regarding experience may be relaxed in the case of otherwise exceptionally good candidates.
2. Other things being equal, preference will be given to SCs/STs.
3. Candidates appointed to the above post will have to execute a service agreement to serve the Company for a minimum period of 5 years.
4. Candidates called for interview from outside Kerala State will be paid first class return train fare by shortest route.
5. Those who are working in Government Departments or Public Sector Undertakings or Autonomous bodies should apply through proper channel.

Typewritten applications giving full details regarding (i) Name of the post applied for; (ii) Name and address; (iii) Date of birth; (iv) Qualifications with class and percentage of marks obtained; (v) Experience (with details of employers, designations, grades, last salary drawn in each post and nature of experience); (vi) Whether belonging to SCs/STs/ Other Backward Classes (indicate Tribe/ Caste/Community); and (vii) Other relevant information, alongwith a recent passport-size photograph, should reach the Managing Director, The Kerala Minerals and Metals Ltd., Sankarankulam, Chavara - 691 583, Kerala, not later than 15.10.86 superscribing the envelope "Application for the post of PROJECT MANAGER".

EN 26/24

10. Whether SC/ST, if so, state name of Caste/Sub-Caste (Attach photo/attested copy of caste certificate)
11. Details of present employment, if any, with supporting documents
12. Languages known : (i) Read (ii) Write (iii) Speak
13. Mother Tongue
14. Particulars of relatives, if any, working in M/o I & B, AIR/TV or its media offices
15. Whether physically handicapped if so, attach photo/attested copy of certificate
16. Additional information if any
17. List of enclosures (1), (2), (3), (4), (5)

Signature \_\_\_\_\_

Name in full \_\_\_\_\_

Postal Address \_\_\_\_\_

**N.B.:** If at any time before or after the selection of a candidate, it is noticed that he/she has willfully suppressed relevant information, his/her candidature is liable to be cancelled. The persons selected are liable to be posted anywhere in India. No person, in any circumstances will be allowed to join in Delhi/New Delhi immediately after his/her selection to the post.

EN 26/3

**Government of India  
Ministry of Water**

**Resources**

**Brahmaputra**

**Board:**

**Guwahati**

One post of General Manager (pay scale Rs. 2500-125/2-2750 + a special pay of Rs. 250 p.m.)

in the Brahmaputra Board, a Statutory organisation under this Ministry is required to be fulfilled urgently on transfer on deputation basis from amongst officers under Central Government holding the post of Chief Engineer (Level-I) or (Level-II) with at least

2 years in the grade or officers under State Governments/Public Undertakings/Semi-Government, Statutory or Autonomous organisations holding the post of Chief Engineer/Additional Chief Engineer or equivalent with at least 2 years experience and possessing degree in Civil Engineering from a recognised University or equivalent, and experience in the field of irrigation and/or in the investigation, design, construction, operation and maintenance of irrigation projects. Experience in the field of flood control would be considered as an additional qualification. The pay of the selected officer would be fixed in accordance with the provisions contained in the Ministry of Finance O.M No. 10(24) E.III/60 dated the 4th May, 1981 as amended from time to time. Interested and eligible officers may send their applications (in quadruplicate) in the prescribed proforma to the Deputy Secretary (Floods), Ministry of Water Resources, Room No. 425, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001 through proper channel by 31st October, 1986. Applications received after the last date or otherwise found incomplete will not be considered. While forwarding the applications alongwith upto date C.R dossier in original of the officer, the Cadre/Administrative Authorities should certify that no vigilance case is pending/contemplated against the officer (s).

**PROFORMA : PART I (to be filled by the officer concerned)**

- (1) Name of the officer
- (2) Date of Birth
- (3) Date of Superannuation
- (4) (a) Educational and Professional Qualification (b) Name of the Institute from where degree obtained
- (5) Date of Commencement of service
- (6) Date of Appointment : (a) Assistant Executive Engineer or equivalent (Junior Class-I) (b) Executive Engineer or equivalent (c) Superintending Engineer or equivalent (d) Chief Engineer (Level-I or II)/Additional Chief Engineer or equivalent
- (7) Details of the appointment held at present in the parent department : (a) Name of Post and its scale of pay (b) Date of appointment (c) whether held on regular basis or on ad-hoc basis
- (d) Present pay and allowances and date from which drawn
- (8) Whether temporary, quasi-permanent or permanent and if quasi-permanent or permanent, the post in which so declared and from which date
- (9) Details of Professional experience (posts held and period of service against each post to be indicated)
- (10) Postal Address
- (11) Additional remarks, if any
- (12) Signature and date
- (13) Part-II (to be filled by lending authority) Certified that the information as given in the Part-I of the proforma above is correct. Date \_\_\_\_\_
- (14) Signature, Name, Designation, and Department dtd 5/3/1986

1239

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD  
CIRCUIT BENCH LUCKNOW.

CASE NO. 138 of 1989(L)

Sunil Kaul - - - - - Petitioner

versus

Union of India and others - - - - - Opp. Parties/  
Respondents.

REJOINDER

I, Sunil Kaul aged about 34 years son of Sri D. N. Kaul resident of C-17 C.S.I.R. Colony Nirala Nagar, Lucknow, do hereby solemnly affirm and state as under:

*f. T.  
2/11/92  
30/11/92*

1. That the deponent is himself the petitioner and is thus thoroughly conversant with the facts stated hereinafter. The deponent has gone through the written statement filed by Sri Vilayat Jafri and has understood it.
2. That the contents of paras 1, 2 and 3 call for no reply.
3. That the contents of para 3(a) are denied. The Director General has no competence nor is it a practice to write a letter to the Tribunal. If he has to say anything, he will have to say it in the form of an affirmation as required under rules. Hence R-1 deserves to be discarded. Moreover the statement made therein is not admitted to the deponent as the same is incorrect & misleading.

Sunil Kaul

4. That the contents of para-4 of the affidavit call for no reply.

5. That the contents of para-5 are denied. The petitioner is residing at Lucknow. He had applied for the post from here. He felt aggrieved due to the injustice, at Lucknow. The part of the cause of action arose at Lucknow and hence the petition is maintainable before this Bench.

6. That the contents of para 6 are denied.

7. That the contents of para 7 need no comments.

8. That the contents of para-8 being matters of record call for no reply except the submission that the prescribed qualification was never insisted upon particularly with regard to "Degree/Diploma in Cinematography" because atleast 33 persons who did not possess the said Degree or Diploma were selected and appointed only on the basis of their experience in Photography in Private Firms.

9. That the contents of para 9 call for no reply.

10. That in reply to the contents of para 10, the deponent's reply in para-8 hereinabove may kindly be seen. It may also be stated that the experience certificate given by M/s. Panther Films, whom the deponent had worked, is genuine and the said concern is one of the pioneers in the line of production of documentary & short Films.

Sanil Kaur

AB

3.

11. That the contents of para 11 are denied. The office of M/s. Panther Films is still there with its banner still flying high. The report that it can not be traced was a motivated and false report to exclude the petitioner. In any case, the representatives of the Door Darshan personally met the partner \_\_\_\_\_ of M/s. Panther Films and verified the reputation of the firm and the antecedents of the petitioner.

The word "certificate was not satisfactory" used in the written statement under reply is a vague and misleading word deliberately used to ~~deliberately~~ cover up the arbitrariness of the respondents in excluding the petitioner illegally.

12. That the contents of para 12 are denied as vague, misleading and incorrect. There was no deficiency even on comparative basis which could have justifiably made the petitioner being excluded in the face of others who were less qualified, less experienced and were selected. The respondents have deliberately used equivocal expressions and misleading words to side track the issue.

13. That the contents of para-13 call for no reply.

14. That the contents of para 14 are denied. The experience certificate given by Sri Joshi was from a non-existent Firm of Kanpur, whereas a genuine experience certificate given by the petitioner is being branded as 'not satisfactory' and have thus illegally treated him as ineligible.

Sumil Kaur

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15. That the contents of para 15 are denied. There is nothing like 'not satisfactory'. This expression, if permitted to become the shield of the opposite parties ~~will permit~~, then making appointments arbitrarily and on 'take not whomsoever you don't like' basis, will become justified.

16. That the contents of para 16(i) to 16(v) are denied. The qualification relating to Degree/Diploma in Cinematography having been relaxed the petitioner was as much qualified as 33 of those who were given appointments ~~as~~ even more than them. The expression used as not satisfactory for the experience certificate of the petitioner is misleading and is denied. The 33 appointees also did not possess Degree/Diploma in Cinematography.

17. That the contents of para 17 call for no reply.

18. That the contents of para 18 are denied.

19. That the contents of para 19 need no reply.

Lucknow, dated

Jan. , 1990

Sunil Kaul

DEPONENT

VERIFICATION

I, Sunil Kaul aged about 34 years son of Sri D.N.Kaul, r/o C-17 C.S.I.R. Colony, Nirala Nagar, Lucknow, do hereby verify that the contents of paras 1 to 19 of this affidavit are true to my personal knowledge.

Signed and verified this 30<sup>th</sup> day of January at Lko.

Sunil Kaul

DEPONENT

IMMEDIATE  
REGISTERED/AD

GOVERNMENT OF INDIA  
DIRECTORATE GENERAL: DOORDARSHAN  
MANDI HOUSE: NEW DELHI

(37) No. 2/29/89-SI

Dated: 3.8.1989.

To

The Deputy Registrar,  
in the Central Admn. Tribunal, Allahabad,  
Circuit Bench, Lucknow,  
Gandhi Bhawan, Opp. Residency,  
Lucknow - 226001.

Subject: OA No. 138 of 1989(L) filed by Shri Sunil  
Kaul, in CAT Bench at Lucknow.

With reference to your No. CAT/LKO/JUD/CB/1504  
dated 10.7.89 it is submitted that DG:Doordarshan had  
advertised 133 posts of Cameramen Grade II in Doordarshan  
in September/October, 1986. The last date for receipt  
of applications in the Directorate was 17th October,  
1986. As per Advertisement, copy attached for ready  
reference, the prescribed qualifications for the posts  
were as indicated below:

EDUCATIONAL QUALIFICATIONS: ESSENTIAL

- i) Matriculation or its equivalent
- ii) Diploma or Degree in Cinematography from a  
recognised Institute.

DESIRABLE:

3 years experience in Motion Picture Photography.

AGE:

Between 21 and 30 years as on 1.7.1986 (Relaxable  
by 5 years in the case of SC/ST).

(Qualifications relaxable if sufficient No. of  
persons with requisite qualifications are not  
available)

The applicant also applied for the post. Although he does not possess the essential qualifications for the post, however, he was called for interview, in relaxation of essential qualifications, on the basis of the certificate of experience produced of having worked for more than 3 years as Cameraman in a private firm, he does not possess Degree/Diploma in Cinematography from a recognised Institute. The Interviews/Test etc. was conducted in March, 1987. While the selections were being finalised, complaints were received against the genuineness and the intrinsic merit of experience certificates produced by candidates called for interview/test. As the selections in the case of those candidates who did not possess the Degree/Diploma in Cinematography depended solely on the experience certificates produced, it was, therefore, decided to verify the genuineness of such certificates as well as status and standing of firm which issued such experience certificates to determine the eligibility of candidates called for interview/test on the basis of experience certificates. On enquiry made about the firm through the Director, Doordarshan Kendra, Delhi, it was reported "Cannot be traced. Seems to be a private house." On receipt of the report, his case was considered and it was decided to further verify the matter directly. After due enquiry the whole matter, it was held that the certificate was not satisfactory for our purposes

and hence he could not be considered eligible for selection to the post in question.

So far as the representations of the Applicant are concerned, only the candidates who qualified in the Test and Interview conducted by the Selection Committee and approved by the competent authority after verification of experience certificates etc., were intimated of their selection together with offer of appointment. Since the Applicant was not found eligible he did not figure in the above category of persons and hence could not be offered appointment. The proceedings of the Selection Committee, including results of Camera Test and Interview are, confidential and advisory in nature and require approval by the Appointing Authority. The Applicant is neither authorised to have access to it nor to know contents thereof and therefore, no reply was sent to the Applicant with reference to his representation.

In nut shell, the Applicant was not qualified for the post as he did not possess Degree/Diploma in Cinematography. He was called for interview/test in relaxation of recruitment rules on the basis of experience certificate produced by him. On detailed enquiry, the experience certificate of the Applicant was not found satisfactory rendering him ineligible for consideration for selection to the post of

.../-

Camerman Grade II in Doordarshan.

In view of above position CAT, Lucknow  
is requested to dismiss the Application.

*(Signature)*  
(P.S. RANGA)  
DY. DIRECTOR OF ADMN.

**DIRECTORATE GENERAL  
DOORDARSHAN  
MANDI HOUSE : NEW DELHI**

Applications are invited by Directorate General, Doordarshan, Mandi House, New Delhi from candidates for the post of Cameraman Grade II, Staff Artist for various Doordarshan Kendras except Doordarshan/Upprgra Doordarshan Kendra, New Delhi. The age as on 1.7.1986 must be within the prescribed age limit.

**CAMERAMAN GRADE II : 133 Posts**

(Reservation for SC/ST as per normal rules). The No. of vacancies are, however, subject to variation at the time of selection.

**EDUCATIONAL QUALIFICATIONS : ESSENTIAL :**

- (i) Matriculation or its equivalent.
- (ii) Diploma or Degree in Cinematography from a recognised Institute.

**DESIRABLE :**

3 years experience in Motion Picture Photography.

**AGE :**

Between 21 and 30 years as on 1.7.1986 (Relaxable by 5 years in the case of Scheduled Caste/Scheduled Tribe candidates)

**FEES SCALE :**

Rs. 550-25-750-EB-30-900 plus allowances as admissible to Doordarshan Staff Artists from time to time.

(Qualifications relaxable if sufficient No. of persons with requisite qualifications are not available).

**GENERAL INSTRUCTIONS :**

1. Places for holding of Tests/Interviews will be intimated later. Candidates called for Test/Interview (other than those belonging to reserve communities) will have to appear for Test/Interview at their own expenses. Scheduled Caste/Scheduled Tribe candidates will be paid TA as per Rules.
2. Persons already in Government service should apply through proper channel.
3. The last date for receipt of applications is 17th October, 1986. Applications received late, incomplete applications or those unaccompanied by attested copies of certificates and not received through proper channel will be rejected. Candidates applying through proper channel should ensure that applications routed through their employers are received by the due date.
4. Selected candidates, pending completion of necessary formalities will be engaged on a monthly renewable contract in the first instance. After completion of necessary formalities, they will be appointed either as Staff Artist in the prescribed fee scale on a long term contract for a suitable period or as a Government servant as per conditions of service applicable to Government servants. Initial period of two years will be on probation.
5. Applications on plain paper in the following proforma with attested copies of supporting documents and particulars of relative if any, working under the Ministry of Information and Broadcasting or under any of its Media Units should reach the Deputy Director of Administration (Staff I Section), Directorate General, Doordarshan Mandi House, Copernicus Marg, New Delhi-110001 latest by **17th October, 1986**.
6. If at any time before or after the selection, it is noted that a candidate has wilfully suppressed relevant information; his/her candidature is liable to be cancelled.
7. While calling candidate for Test/Interview, preference will be given to candidates having higher qualifications and greater experience.
8. Canvassing in any form will disqualify the candidate.

**PROFORMA**

**(RECRUITMENT OF STAFF ARTISTS, CAMERAMAN  
GRADE II IN DOORDARSHAN)**

Affix recent passport  
size (5 X 7 cm).  
Photograph here

1. Full Name : (in BLOCK LETTERS)
2. Date of Birth : (attach photo/attested copy of certificate in proof of age)
3. Exact age as on 1.7.1986 \_\_\_\_ Years \_\_\_\_ Months \_\_\_\_ Days
4. Father's Name :
5. Postal Address : (with 3 self addressed envelope size 23 X 11 cms with Pin Code)
6. Permanent Address :
7. Post applied for : Cameraman Grade II
8. Whether departmental candidate, if so, state category of post and place of posting
9. Educational & Professional qualifications, experience etc. if any, in Motion Picture
- Photography (attach photo/attested copies of certificates)

**THE KERALA MINERALS AND  
METALS LIMITED**

(A Government of Kerala Undertaking)

requires

**PROJECT MANAGER**

for its Mineral Separation Project  
in the scale of Rs. 1850-50-2350.

The candidate should be Post Graduate in Geology or Graduate in Electrical, Mechanical or Mining Engineering with a minimum of 14 years experience preferably in Mining and Mineral Dressing/ Separation, out of which 5 years should be in a senior managerial position.

**Emoluments :**

Besides basic pay in the above scale, Dearness Allowance, Provident Fund, Gratuity, House Rent Allowance, Leave Surrender Facility, Medical Reimbursement, Reimbursement of Conveyance Expenditure, etc. are admissible as per the rules applicable to similar employees of the Company. The present DA rate, which is variable, is Rs. 820/- p.m. and the amount of reimbursement of conveyance expenditure is upto a maximum of Rs. 200/- p.m. The total emoluments on the minimum of the scale including Dearness Allowance, House Rent Allowance and Reimbursement of Conveyance Expenditure is Rs. 3,055. - p.m.

Suitable candidates may be considered for contract appointment on appropriate terms for specific period.

**Age as on 1.1.1986:**

Not above 50 years, relaxable in the cases of SCs/STs/Backward Classes as per Company's rules. Age may be relaxed in favour of otherwise exceptionally good candidates.

**General :**

1. The stipulation regarding experience may be relaxed in the case of otherwise exceptionally good candidates.
2. Other things being equal, preference will be given to SCs/STs.
3. Candidates appointed to the above post will have to execute a service agreement to serve the Company for a minimum period of 5 years.
4. Candidates called for interview from outside Kerala State will be paid first class return train fare by shortest route.
5. Those who are working in Government Departments or Public Sector Undertakings or Autonomous bodies should apply through proper channel.

Typewritten applications giving full details regarding (i) Name of the post applied for; (ii) Name and address; (iii) Date of birth; (iv) Qualifications with class and percentage of marks obtained; (v) Experience (with details of employers, designations, grades, last salary drawn in each post and nature of experience), (vi) Whether belonging to SCs/STs/Other Backward Classes (indicate Tribe/Caste/Community), and (vii) Other relevant information, alongwith a recent passport-size photograph, should reach the Managing Director, The Kerala Minerals and Metals Ltd., Sankaramangalam, Chavara - 691 583, Kerala, not later than 15.10.86 superscribing the envelope "Application for the post of PROJECT MANAGER".

EN 26/24

10. Whether SC/ST, if so, state name of Caste/Sub-Caste (Attach photo/attested copy of caste certificate)
11. Details of present employment, if any, with supporting documents
12. Languages known : (i) Read (ii) Write (iii) Speak
13. Mother Tongue
14. Particulars of relatives, if any, working in Min. of I & B, AIR/TV or its media offices.
15. Whether physically handicapped if so, attach photo/attested copy of certificate
16. Additional information if any
17. List of enclosures : (1), (2), (3), (4), (5)

Signature \_\_\_\_\_

Name in full \_\_\_\_\_

Postal Address \_\_\_\_\_

**N.B.:** If at any time before or after the selection of a candidate, it is noticed that he/she wilfully suppressed relevant information, his/her candidature is liable to be cancelled. The persons selected are liable to be posted anywhere in India. No person, in any circumstances will be allowed to join in Delhi/New Delhi immediately after his/her selection to the post.

EN 26/3

Government of India

Ministry of Water

Resources

Brahmaputra

Board:

Guwahati

One post of General Manager (pay scale Rs. 2500-125/2-2750 + a special pay of Rs. 250 p.m.) in the Brahmaputra Board, a Statutory organisation under this Ministry is required to be fulfilled urgently on transfer on deputation basis from amongst officers under Central Government holding the post of Chief Engineer (Level-I) or (Level-II) with at least 2 years in the grade of officers under State Governments/Public Undertakings/Semi-Government, Statutory or Autonomous organisations holding the post of Chief Engineer/Additional Chief Engineer or equivalent with at least 2 years experience and possessing degree in Civil Engineering from a recognised University or equivalent, and experience in the field of irrigation and/or in the investigation, design, construction, operation and maintenance of irrigation projects. Experience in the field of flood control would be considered as an additional qualification. The pay of the selected officer would be fixed in accordance with the provisions contained in the Ministry of Finance O.M.No. 10(24) E/II/60 dated the 4th May, 1981 as amended from time to time. Interested and eligible officers may send their applications (in quadruplicate) in the prescribed proforma to the Deputy Secretary (Floods), Ministry of Water Resources, Room No. 425, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001 through proper channel by **31st October, 1986**. Applications received after the last date or otherwise incomplete will not be considered. While forwarding the applications alongwith upto date C.R. dossier in original of the officer, the Cadre/Administrative Authorities should certify that no vigilance case is pending/contemplated against the officer (s). **PROFORMA : PART I** (to be filled by the officer concerned) : (1) Name of the officer (2) Date of Birth (3) Date of Superannuation (4) (a) Educational and Professional Qualification (b) Name of the Institute from where degree obtained (5) Date of Commencement of service (6) Date of Appointment : (a) Assistant Executive Engineer or equivalent (Junior Class-II) (b) Executive Engineer or equivalent (c) Superintendent Engineer or equivalent (d) Chief Engineer (Level-I or II) / Additional Chief Engineer or equivalent (7) Details of the appointment held at present in the parent department: (a) Name of Post and its scale of pay (b) Date of appointment (c) whether held on regular basis or on ad-hoc basis (d) Present pay and allowances and date from which drawn (8) Whether temporary, quasi-permanent or permanent and if quasi-permanent or permanent, the post in which so declared and from which date. (9) Details of Professional experience : (posts held and period of service against each post to be indicated) (10) Postal Address (11) Additional remarks, if any (12) Signature and date : Part-II (to be filled by lending authority) Certified that the information as given in the Part-I of the Proforma above is correct. Date : \_\_\_\_\_ signature : Name : Designation : and Department. d.a.vp b-39/210/86

PM3

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
(CIRCUIT BENCH,) LUCKNOW.

-----  
Supplimentary Rejoinder.

In:re:

O.AA No. 138 of 1989(L).

24.10.91

Sunil Kaul .....Applicant.

Versus

Union of India & another .....Respondents.

I, Sunil Kaul, aged about 35 years, son of Sri.

D. N. Kaul; R/O. M.L.G. 33 Sector E, Aliganj, Housing

*filed today*  
*24/10/91*  
Schemes, Lucknow the deponent do hereby solemnly  
affirms on oath and states:-

1. That by on oversight certain important facts  
coupled with documents could not be brought which are  
very material for proper adjudication of the case  
and the applicants intends to bring them by way  
of filing the instant supplimentary rejoinder.

*Sunil Kaul*

Am

2. That the applicant on 31.3.89 and  
subsequates on 1.11.89 represented to Addl. Director  
General (Adm). Mandi House, New Delhi wherein he stated  
that he was called to appear in the interview for  
the post of Camera Man Gr-II and his name finds place  
in the successful candidate but ~~xxxx~~ despite this  
he was not offered 'posting and inspite of the fact  
that verification was done in the month of October,  
1987 and yet another verification took place in the  
month of March 1988 but he did not receive any officiat  
communication in regard to his posting. The applicant  
apprehended .That One Pooran Chand Joshi who did not  
possess requisite and genuine qualification was given  
appointment sumptuously at Gorakhpur Doordarshan  
Kendra the applicant strongly believes that sometime  
in the moth of August, 1987 an issue regarding bonafide  
of Pooran Chand Joshi was taken but it appears to have  
been subsided to give ~~xxxx~~ ~~xxxx~~ undue favour to him.  
The respondents be asked to furnish all the documents  
regarding appointment of Pooran Chand Joshi . A photo-  
copies of the representation are being annexed as  
Annexures Nos. R-1 and R-2 hereto.

Sumil Kaul

Ans

---3---

3. That in order to verify the working of the applicant The Doordarshan Officers of Delhi visited at Panther Films Delhi and Director gave the report in favour of the applicant which is being annexed as Annexure No.R-3 hereto. Inspite of the above the applicant has not been given appointment.

4. That on 4.8.1990 another representation was filed by the applicant before opposite party No.2 wherein he pointed out that as required by the administration he personally met and also presented the required documents but nothing was done. A photocopy of the same is being filed as Annexure NO. R-4 hereto.

Lucknow:Dated:

20<sup>th</sup> 1991.

Deponent.

Sumil Kaul  
Verification

I, the above named deponent do hereby verify that the contents of paras 1 to 4 of this affidavit are true to my personal knowledge.

Signed and verified of this day of Sept, 1991  
at Court compound at Lucknow.

Lucknow:Dated:

24 Oct, 1991.

Sumil Kaul

Sumil Kaul  
Deponent.

TO

ANU NO 7

The Additional Director General (Admin.)  
DOORDARSHAN DIRECTORATE,  
Mandi House,  
NEW DELHI.

PNB

Sir,

I had appeared for an interview on 11th March 1987 for the post of CAMERAMAN Gr.II, and understand that my name formed Part of the Panel of Successful candidates.

My first verification had been made in the month of October 1987 according to your letter No.32(4)2/86-SI dated 2.9.87 and second verification in the month of March 1988. Since then I have not received any official communication in this regard.

I wrote a letter on 16th May 1988 to your goodself but have not received any reply so far another letter was written to the Director General Doordarshan in the month of June 1988 but again no reply. Then I handed over a letter to your P.A. on 26th August 1988 in Delhi. I wanted to meet you in this regard but your P.A. told me that all the files had been closed and all the posts will be filled through U.P.S.C.

Recently, I have come to know that one Mr. Puran Chand Joshi, has been appointed as Cameraman in Doordarshan Kendra, Gorakhpur in the month of October 1988. I wrote a letter to Shri Shiv Sharma (D.G.) Doordarshan also in the month of December 1988. But that too remains un-replied.

May I take an other opportunity of requesting to let me know the outcome of my interview held in the March 1987. In case, I do not receive any reply from your side within 10 days, I will be compelled to knock at the door of Law because I am seeing some unfairness in the matter of appointment in my case.

X

Thanking you,

Yours faithfully,

S. Kaul

(SUNIL KAUL)  
C-17, CSIR Colony  
Nirala Nagar  
LUCKNOW-226020

LUCKNOW

Dated: 31st January 1989.

Sunil Kaul

CONFIDENTIAL

D.N. GOSWAMI  
DIRECTOR

DTCL/1/87

19.8.1987

Dear Shri Bhatta,

This has reference to your letter no. 32(4)2/86 SI(Vol. II) dated 15.5.87 and subsequent talk with you and Smt. Shakuntala today. I gave the information to Smt. Shakuntala because I could not get in touch with you. Sh. S. L. Sonkar was sent on tour to Kanpur to collect necessary information in respect of Shri Pooran Chand who has applied for the post of Cameraman. His report in original is enclosed herewith. I have also discussed the matter personally with Mr. Sonkar and it appears that Shri Pooran Chand certificate from Aquaries Films, Kanpur is not much of value, because the firm is either too small or too insignificant to worthfully utilise the services of a Cameraman. At present this firm is not doing any business with Doordarshan because the coverage assign to it have not been done. Shri Sonkar tried to find out about the status of the firm. He found that at the address given there was no sign board of the firm and that this address is given only for the mail collection etc. In the part of this firm has done some coverages for Doordarshan Kendra, Lucknow but it cannot be ascertained whether Shri Pooran Chand had done any work himself or not, as far as the coverage for Doordarshan are concerned when Shri Sonkar tried to find Shri Pooran Chand at the address given in the certificate Shri Pooran Chand could not be located under these circumstances, it cannot be stated for definite whether or not the candidature of Pooran Chand can be taken seriously. Should you like a telegraphic communication can be addressed to Shri Pooran Chand to meet us here for a preliminary screening about his background and his proficiency which can be done here in the first instance. However, taking the procedural matters into account you would be the better judge whether or not this procedure would be proper.

With kind regards,

Yours sincerely,

Sd/-

Encl: As above

(D.N. GOSWAMI)

Shri A.K. Bhatta,  
Dy. Director General(P&T),  
Doordarshan,  
Mandi House,  
New Delhi.

R-2

Ans

The Director Genl.  
Doordarshan Directorate  
Mandi House  
New Delhi.

Sir,

I had appeared for an interview on 11th March 1987 for the post of CAMERAMAN Gr.II and understand that my name formed part of the Panel of successful candidates.

My first verification had been made in the month of Oct. '87 according to your letter No.32(4)2/86-SI dt.2.9.87 and second verification in the month of March 1988. Since then I have not received any official communication in this regard.

I wrote a letter on 16th May 1988 to your goodself but have not received any reply so far another letter was written to the D.G. Doordarshan in the month of June 1988 but again no reply. Then I handed over a letter to your P.A. on 26.8.88 in Delhi. I wanted to meet you in this regard but your P.A. told me that all the files had been closed and all the posts will be filled through UPSC.

Recently I have come to know that one Mr. Peeran Chand Joshi, has been appointed as Cameraman in Doordarshan Kendra, Gorakhpur in the month of Oct. 1988. I wrote a letter to Sri Shiv Sharma (D.G.) Doordarshan also in the month of Dec. '88 but that too remains unrepplied.

May I take an other opportunity of requesting to let me know the outcome of my interview held in March '87.

Thanking you in anticipation.

Yours faithfully

S. Kaul

( Sunil Kaul )  
C-17, CSIR Colony,  
Niralanagar, Lucknow.

Lucknow  
Dt. 1.11.89.

sunil kaul

R-3

Aug

# Panther Films



No.PF/MISC./90

Date-1.2.90

To

The Director General,  
Doordarshan Bhawan,  
Mandi House,  
New Delhi-110001.

Sir,

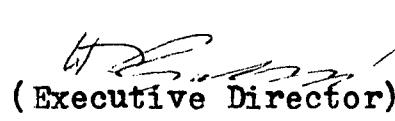
Doordarshan Officers of Delhi visited Riverbank Studios complex - 2, Ram Kishore Road, to verify regarding the working of Shri Sunil Kaul S/O Shri D.N.Kaul. The party was shown the Studio and were explained about the working etc. and they were convinced about its existence.

Shri Kaul has handled the Camera for many shorts/documentary films for TV and Private agencies.

It is stated that Panther Films and Riverbank Studios are sister concerns and they exist in the same complex and the Producer - Director is Shri Mike H. Pandey, Panther Films is exclusively involved with production of Educational & Wildlife films.

Should you need any further clarification do not hesitate to contact us.

Yours faithfully,

  
(Executive Director)

4th Aug 1990

R-4

To,

The Director General,  
Doordarshan,  
Mandi House,  
NEW DELHI.

Subject:- Selection/appointment of Cameraman Grade II.

Sir,

To follow up and to know the latest position in regard to the issue of appointment order as a Cameraman Grade II, for which I have already taken the requisite test OK alongwith other candidates on 11.3.1987, I called on Mr. K.C. Seth (Personnel Section) Room No.-208, Mandi House on 30.7.90 & 1.8.'90. To my surprise I was asked to furnish certificates of any additional experience to my credit in the concerned field.

However, as desired, I mention below the additional experience gained by me after submission of the application for the post of Cameraman Grade II.

- (i) I hereby confirm of having produced as a free lancer, 2 documentaries for Central Drug Research Institute, Lucknow under the title 'INTERNATIONAL FILMS', C-17, C.S.I.R. Colony, Nirala Nagar, Lucknow giving details of the said documentary is enclosed.
- (ii) I have also associated myself as a Cameraman in the production of a documentary namely "A DAY WITH A CUB" produced and directed by Mr. P. Kumar Vasudev which fact, if necessary can be confirmed from the producer/Director concerned and,
- (iii) I have also associated myself as a field Cameraman with "KALCHAKAR" C-6/28/1 Safdarjung Development Area Opp. I.I.T. Main Gate, New Delhi, for the last 9 months and a photo copy of the certificate issued in this behalf is enclosed...

It may not be ~~any~~<sup>out</sup> of place to mention that only after I fulfilled all the requisite qualifications, mentioned in the advertisement Notice, I was called, alongwith other candidates for a practical test and Interview, where I fared so well.

To my dismay my appointment orders have been abnormally delayed for reasons not known to me. Notwithstanding the above, I still hope that your goodself will, considering the merits of the case, issue orders appointing me as a Cameraman Grade II immediately and thus redress the grievance of having ignored my merit so far.

Thanking you.

Yours faithfully,

*Sunil Kaul*  
( SUNIL KAUL )  
C-17, C.S.I.R. COLONY  
NIRALA NAGAR, LUCKNOW.

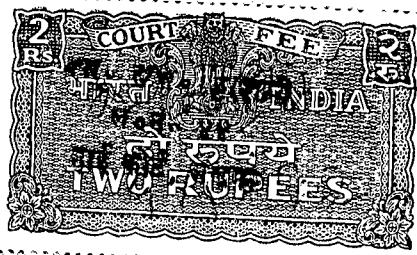
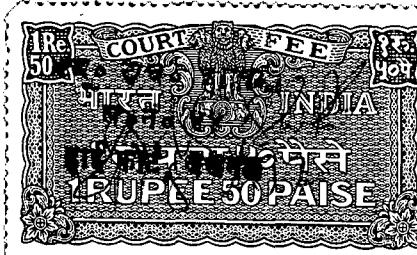
Encl:

*Sunil Kaul*

Central Administrative Tribunal  
Circuit Bench Lucknow महोदय

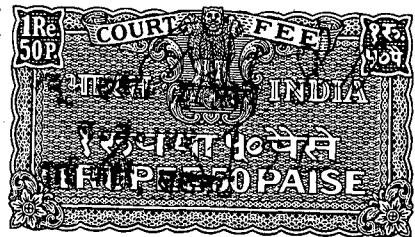
[वादी अपीलान्ट]  
श्री  
प्रतिवादी [रेस्पांडेन्ट]

# वकालतनामा



Sunil Kaul

वकालत  
Union of India & other



नं. मुकद्दमा सम् पेशी की तातो १६ इ०

अपर लिखे मुकद्दमा में अपनी ओर से श्री A. K. Shukla Adv.

D. B. Singh

वकील

महोदय

एडवोकेट

व 8, Rani Laxmi Bai Marg Lucknow

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटाव या हमारी ओर से डिमारी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तस्वीक करे मुकद्दमा उठावे या कोई रुपया जमा करें या हारी विषक्षी (खरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (हस्तखती) रसीद से लेवे या बंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदाम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Sunil Kaul  
हस्ताक्षर

साक्षी (गवाह) A. K. Shukla (गवाह)

दिनांक महीना सन् १६ इ०

स्वीकृत

R52

Before the Hon'ble Central Administrative Tribunal,  
Circuit Bench :: Lucknow.

M.P. No. 367 /92

In re:

O. A. No. 138 of 1989 (L)

Fix for 25. 6. 92

Sunil Kaul.

--- Applicant

vs.

Union of India and another.

--- Respondents,  
Opp. Parties

-0-0-0-0-

Application for hearing on early date.

The applicant in the above noted case most  
respectfully begs to state as under :-

*Filed today*

*29/6/92*

*Received & 9/6/92 at 11.30 AM*

*1.5.92*

*all done*

*✓*

1. That the Counter and Rejoinder Affidavits have already been exchanged between the parties long back.
2. *Unfortunately* That the most ~~important~~ part of the applicant that whenever the case was fixed, the Hon'ble

4  
RSD  
( 2 )

Bench was not available.

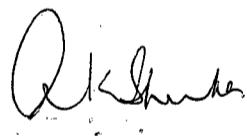
3. That the applicant is out of employment and is facing mental agony and humiliation.
4. That under the circumstances it is desirable that an early date may kindly be fixed more preferably when the Hon'ble Bench is expected.

Prayer

Wherefore it is respectfully prayed that an early date may kindly be fixed before available Hon'ble Bench, so that it may/be further be delayed.

Lucknow dated

28 /4/92

  
Advocate,  
Counsel for the Applicant.